

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(IBC)(LIQ.)/14(CH)2024

IA(I.B.C)/2710(CH)2023

In

CP (IB) No. 171/Chd/Pb/2022

(Admitted)

IN THE MATTER OF:

Tricon Dry Chemicals LLC

...Petitioner-Operational Creditor

Versus

Supreme Polytubes Limited

...Respondent-Corporate Debtor

Under Section: 9, 33(1)(b)(i) to (iii) r/w 33(3), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 11.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 31.07.2024.

Sd/-
Court Officer